

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.573 of 2020**

**IN THE MATTER OF:**

**Navneet Jain**

**...Appellant**

**Versus**

**Manoj Sehgal,  
RP of Sarbat Cotfab Pvt. Ltd. & Ors.**

**...Respondents**

**For Appellant: Shri S.K. Jain, Advocate**

**For Respondents: Ms. Varsha Banerjee, Advocate (R-1)  
Shri Mohak Sharma, Advocate (R-2)  
Shri Rajeev Gupta, Advocate (R-3)  
Shri Suresh Dutt Dobhal and Shri Nirmal Goenka,  
Advocates (R-4)**

**O R D E R**  
**(Virtual Mode)**

**23.02.2021** It is stated that there is bereavement in the family of the Advocate Shri Harsh Garg who was to argue this Appeal and who has filed the Appeal. As such, time is sought. Counsel for Respondents are objecting. For reasons stated, one opportunity is given.

On next date, the Appellant should ensure that the Appeal is argued keeping ready alternative arrangements.

List the Appeal 'for admission (after Notice) hearing' on 15<sup>th</sup> March, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*